

[Mr. Speaker]

meeting was not held earlier than the Parliamentary session, we will fix some time in the House itself.

SHRI K. C. PANT : I am in your hands.

MR. SPEAKER : These are so many matters raised in the form of adjournment motions. We will fix some time for those subjects. 17th happens to be during the session. It would have been much better if the meeting had been held earlier and no occasion provided for this complaint. I propose that this be discussed here.

SHRI KANWAR LAL GUPTA : What about the discussion on UP ?

MR. SPEAKER : We will fix some time for that also.

श्री भोगेन्द्र झा : अध्यक्ष महोदय, अभी बिहार के राज्यपाल, श्री नित्यानन्द कानूनगो, ने घनबाद में अखबारवालों को बुला कर उनके सामने यह प्रवचन दिया है कि बिहार की सरकार देश के सभी राज्यों की सरकारों के मुकाबले में सबसे ज्यादा अस्थिर है। राज्यपाल महोदय ने यह बात उस समय कही है, जबकि अय्यर आयोग द्वारा अपराधी पाये गये भूतपूर्व मंत्री बिहार सरकार को टाप्पल करने में लगे हुए हैं। क्या राज्यपाल महोदय उन मुद्दालेहों की मदद करने के लिये ऐसी बात कह रहे हैं और क्या केन्द्रीय सरकार की राय से उन्होंने यह बात कही है या अपनी तरफ से ? आखिर राज्यपाल महोदय एसेम्बली के प्रति जवाबदेह नहीं हैं, बल्कि केन्द्रीय सरकार के प्रति जवाबदेह हैं। इसलिये मंत्री महोदय इस बारे में स्पष्टीकरण करें।

MR. SPEAKER : That can be discussed or raised on some other time. Further, there is nothing pending in the agenda.

श्री राम चरण (खुर्जा) : अध्यक्ष महोदय, एक्सिडेंट के बारे में जो स्टेटमेंट दिया जा रहा है, उसमें असलियत को छिपाया जा रहा है।

मंत्री महोदय इस्तीफा दें। आठ आदमी मरे बताये गये हैं, जब कि साठ सत्तर आदमियों की लाशों को गायब कर दिया गया है, जो सब मेरी जाति के जाटव हरिजन थे। यह एक्सिडेंट मेरे यह यहाँ के स्टेशन पर हुआ है।

13.22 hrs.

#### PAPERS LAID ON THE TABLE

STATEMENT *Re.* RAILWAY ACCIDENTS AND REVIEW OF THE TREND OF ACCIDENTS ON INDIAN RAILWAYS DURING LAST FIVE YEARS.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI R. L. CHATURVEDI) : I beg to lay on the Table a statement regarding certain recent Railway accidents, alongwith a review of the trend of accidents on the Indian Government Railways during the last five years, and a review of the action taken on the recommendations of the Kunzru and Wanchoo Committees. [Placed in Library. See No. LT—4170/70].

FOREIGN EXCHANGE REGULATION (AMENDMENT) ORDINANCE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to lay on the Table a copy of the Foreign Exchange Regulation (Amendment) Ordinance, 1970 (Hindi and English versions) promulgated by the President on the 20th September, 1970, under provisions of article 123 (2) (a) of the Constitution. [Placed in Library. See No. LT—4171/70].

REPORT OF ALL-INDIA INSTITUTE OF MEDICAL SCIENCES, 1969-70

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH) : On behalf of Shri K. K. Shah, I beg to lay on the Table a copy of the Annual Report of the All-India Institute of Medical Sciences, New Delhi for the year 1969-70, under section 19 of the All-India

Institute of Medical Sciences Act, 1956. [*Placed in Library. See No. LT—4172/70.*]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the Table :—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) The Kerosene (Fixation of Ceiling Prices) Order, 1970, published in Notification No. G.S.R. 864 in Gazette of India dated the 1st June, 1970.

(ii) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1970, published in Notification No. G.S.R. 1794 in Gazette of India dated the 16th October, 1970.

(iii) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1970, published in Notification No. G.S.R. 1795 in Gazette of India dated the 16th October, 1970.

[*Placed in Library. See No. LT—4173/70.*]

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (1) (i) above. [*Placed in Library. See No. LT—4174/70.*]

PROCLAMATION ETC. *Re.* THE STATE OF UTTAR PRADESH

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : I beg to lay on the Table :—

(1) A copy of the Proclamation (Hindi and English versions) dated the 1st October, 1970 issued by the President under article 356 of the Constitution in rela-

tion to the State of Uttar Pradesh published in Notification No. G.S.R. 1756 in Gazette of India dated the 2nd October, 1970, under article 356 (3) of the Constitution. [*Placed in Library. See No. LT—4175/70.*]

(2) A copy of the Order (Hindi and English versions) dated 1st October, 1970, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 1757 in Gazette of India dated the 2nd October, 1970. [*Placed in Library. See No. LT—4175/70.*]

(3) A copy of the Report of the Governor of Uttar Pradesh dated the 29th September, 1970 to the President. [*Placed in Library. See No. LT—4176/70.*]

(4) A copy of the Proclamation (Hindi and English versions) dated the 18th October, 1970 issued by the President revoking the Proclamation issued by him on the 1st October, 1970 in relation to the State of Uttar Pradesh, published in Notification No. G.S.R. 1799 in Gazette of India dated the 18th October, 1970, under article 356 (3) of the Constitution. [*Placed in Library. See No. LT—4177/70.*]

NOTIFICATION *Re.* SERVICE CONNECTED WITH SUPPLY OF ELECTRICAL ENERGY BY D.V.C. UNDER ESSENTIAL SERVICES MAINTENANCE ACT, AND STATEMENTS *Re.* FLOOD SITUATION IN THE COUNTRY AND *Re.* DESILTING OPERATION OF UPPER GANGA CANAL

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table :—

(1) A copy of Notification No. S.O. 3125 (Hindi and English versions) published in Gazette of India dated the 23rd September, 1970 declaring service connected with the supply of electrical energy by the Damodar Valley Corporation, established under the Damodar Valley Corporation Act, 1948 or with the generation, storage or transmission of electrical energy for the purpose of